

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.433

IA/360/ND/2024 IA/6751/ND/2023 IA/6570/ND/2023 IA/5205/ND/2023
IA/1359/ND/2023 in IB/638/ND/2021

IN THE MATTER OF:

Yes Bank Ltd	...	Applicant
Versus		
Mothers Pride Education Personna Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Megha
Sharma in IA-360/2024
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **10.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)